

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 110/89
R.AxxNx

198

DATE OF DECISION 3.3.1989

Shri H.R.Jadhav _____ Petitioner

Applicant in person _____ Advocate for the Petitioner(s)

Versus

The Director, E.S.I.Corpn.Pune _____ Respondents
and another.

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. M.B.Mujumdar, Member (J)

The Hon'ble Mr. P.S.Chaudhuri, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

(3)
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

DA. No. 110/89

Shri Hemant Ramakant Jadhav
60, Ghorpadi Bazar,
Pune-411 001.

Applicant

v/s.

1. The Director, E.S.I. Corporation,
Sub Regional Office, Pune.

2. The Director General,
E.S.I. Corporation,
New Delhi.

Respondents

CORAM: Hon'ble Member (J) Shri M.B.Mujumdar
Hon'ble Member (A) Shri P.S.Chaudhuri

ORAL JUDGMENT

Dated: 3.3.1989

(PER: M.B.Mujumdar, Member (J)

Heard the applicant in person.

2. By order dated 20.5.1988 ~~by~~ the applicant, who was working as Head Clerk in the Office of the Employees State Insurance Corporation at Kirkee, is transferred as officiating Manager, Gr.III in the office of the Corporation at Lonavala. The applicant has mainly challenged that transfer in this application. The other relief claimed by the applicant is for directing the respondents to adopt definite norms, guidelines and directive principles regarding transfer of its employees from one station to another especially from higher allowances area to lower allowances area.

3. We may point out that the Corporation is notified under Section 25 of the Administrative Tribunals Act and hence we have jurisdiction to entertain this application.